

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 469 of 2008

Dukhmochan Rao Petitioner(s)
Versus
The State of Jharkhand & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner(s) : Mrs. Ritu Kumar, Advocate.
For the Resp.-State : Mr. Karan Shahdeo, AC to SC-II
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09 / 10.09.2021. Learned counsel, Mrs. Ritu Kumar has submitted that the sole petitioner- Dukhmochan Rao has died during pendency of the Writ Petition on 08.04.2010.

Learned counsel, Mrs. Ritu Kumar has further submitted that I.A. No.2106 of 2010 has been filed for substitution of the sole- petitioner- Dukhmochan Rao by the name of the following persons :-

- 1.Rekha Devi, W/o Sanjay Kumar Rao
- 2.Rajni Devi, W/o Mukesh Rawat
- 3.Munki Devi, W/o Gopal Rawat

All residents of Village- Basukinath, P.O. & P.S. Jarmundi, District- Santhal Pargana, Dumka, but it is not apparent from the said interlocutory application that what is the relationship of these proposed substituted legal heirs with the original petitioner.

Learned counsel, Mrs. Ritu Kumar has further submitted that two weeks' time may be granted to file supplementary affidavit with regard to relationship of substituted legal heirs with the original petitioner.

Mr. Karan Shahdeo, learned AC to SC-II has no objection.

Put up this case after filing of the supplementary affidavit.

(Kailash Prasad Deo, J.)

Sandeep/